

**Central Administrative Tribunal
Madras Bench**

OA 310/01142/2018

Dated Tuesday the 28th day of August Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. T. Jacob, Member(A)**

K. Gurusamy
14/11 Anandhi Amman Koil Street
Srivaikuntam – 628 601.

.. Applicant

By Advocate **M/s. S. Arun**

Vs.

1. Union of India rep. by
Chief Postmaster General
Office of the Chief Postmaster General
Chennai – 600 002.
2. The Senior Superintendent of Post Offices
Tuticorin Division
Tuticorin – 628 008.

.. Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

Heard Mr. S. Arun, learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

“To set aside Memo No. B2/Misc/Dlgs dated 30.01.2017 passed by the 2nd respondent and consequently direct the respondents to induct applicant under Old Pension Scheme in terms of CCS (Pension) Rules, 1972 after considering his Gramin Dak Sevak service at the rate of 5/8 for the period spend in Gramin Dak Sevak post for the purpose of pension calculation and pass such other orders as are necessary”

2. Learned counsel for the applicant states that he will be happy and satisfied if a direction is given by this Tribunal to decide his case when the Writ Petition similar to this matter pending before Hon'ble Delhi High Court is disposed subject to the outcome of the Writ Petition.
3. Accordingly, we dispose of the matter with the above said direction. It is said that nothing is commented on the merits of the case.
4. Mr. Su. Srinivasan takes notice for the respondents.

(T. Jacob)
Member (A)

28.08.2018

(Jasmine Ahmed)
Member(J)

AS